



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15198/2023
(Arising out of impugned final judgment and order dated 02-08-2023
in CRLA No. 1948/2017 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

ANOOB VERMA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 243913/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 243912/2023 - EXEMPTION FROM FILING O.T.)

Date : 01-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Ms. Samina Thakur, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG/Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Manoj Kumar, Adv.
Ms. Ananya Sahu, Adv.
Ms. Tania Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the
impugned judgment and exemption from filing O.T. are allowed.

Leave granted.

Taking into consideration the period of incarceration, we
are inclined to grant bail to the appellant, subject to the
conditions that may be imposed by the Trial Court as it deems fit
for the aforesaid purpose.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)